

2. The OA (NO.256/96) was disposed of by the following order:-

"R-1 should give a show cause notice to the applicant if the applicant has to be reverted indicating reasons thereof and also indicating time by which reply has to be given by the applicant for the show cause notice. The applicant should reply to the show cause notice within the stipulated time for retention in the higher grade and on the basis of the reply to be received, R-1 has to decide further course of action in regard to the reversion of the applicant. Till such time the reply as indicated above is disposed of, the applicant should be continued as Head TTE either at Nizamabad or elsewhere wherever there is vacancy."

3. It is now stated that the applicant was never reverted from the post of HTTE. He was posted as HTTE from Nizamabad to Akola where he reported. The only grievance of the applicant is that he was not paid the transfer and packing allowances, wages and TA for the period from 19.2.96 to 29.2.96.

4. The applicant if he considers that some amount is due to him, he should file a representation to the concerned for getting those dues. Mere fact that he has not been paid some dues is not a case for initiating contempt proceedings. Hence the CP is dismissed. However, the applicant is at liberty to file a representation to get arrears, if any, due to him. No order as to costs.

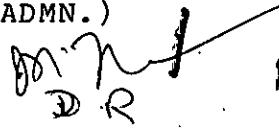
  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

vsn

DATED: 31st October, 1997  
Dictated in the open court.

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

31.10.97

  
DR

19/11/97

(6)

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 31/10/97

ORDER/JUDGMENT

~~M.A/R.A/C.A.NO.~~ 77/97

in

D.R.NO. 256/96

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

~~CP~~ Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal

DESPATCH

17 NOV 1997

हैदराबाद न्यायपीठ  
HYDERABAD BENCH